

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:3076  
ANSWERED ON:29.08.2013  
REPORT TO CGWA  
Naranbhai Shri Kachhadia

**Will the Minister of WATER RESOURCES be pleased to state:**

(a) whether it is mandatory to submit report to the Central Ground Water Authority (CGWA)/National Green Tribunal regarding sources from which factories collect water for manufacturing packaged drinking water and if so, the details thereof; and

(b) if not, the steps being taken to make it necessary?

**Answer**

THE MINISTER FOR WATER RESOURCES (SHRI HARISH RAWAT)

(a) & (b) Central Ground Water Authority (CGWA) under the Ministry of Water Resources has fixed norms for withdrawal of ground water by industries using ground water as raw material including packaged water companies. Norms fixed by CGWA for extraction of ground water by such industries are as under:

Category of area as per ground water resource assessment (2009)      Ground water withdrawal limit

Safe                      Withdrawal limited to 200% of ground water recharge

Semi-critical              Withdrawal limited to 100% of ground water recharge

Critical                      Withdrawal limited to 50% of ground water recharge

Over-exploited and Notified Areas      Permission is not granted.

Central Ground Water Authority (CGWA) accords 'No Objection Certificate' to the firms for withdrawal of ground water, wherein industries are required to report about the source and number of ground water abstraction structures while applying for 'No Objection Certificate'. Submission of compliance report on conditions imposed in 'No Objection Certificate' to CGWA is mandatory. Ministry of Environment & Forests have informed that the National Green Tribunal (NGT) is an adjudicating body which specifically deals with cases filed before the Tribunal.